

(b) For Injury:

	Major	Minor
Adult	Rs. 1,00,000	Rs. 40,000
Child (below 12 years)	Rs. 50,000	Rs. 20,000

(c) For Permanent disability:

	More than 50%	Less than 50%
Adult	Rs. 3,50,000	Rs. 1,00,000
Child (below 12 years)	Rs. 1,75,000	Rs. 50,000

(d) For damage to property: As assessed by the competent civil authority.

**SC and ST (Prevention of Atrocities)
(Karnataka Amendment) Bill, 2002**

***231. SHRI K.B. KRISHNA MURTHY:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) (Karnataka Amendment) Bill, 2002 has been sent by the Government of Karnataka for Presidential assent;

(b) if so, when was it sent; and

(c) what is the present position?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY): (a) Yes, Sir.

(b) The Bill for Presidential assent was received on 28.05.2003.

(c) The President's assent to the Bill was conveyed to the Government of Karnataka on 18.08.2003.

**Acquisition of land from farmers for defence use in border towns
of Jammu & Kashmir**

***232. SHRI T.S. BAJWA:** Will the Minister of DEFENCE be pleased to state:

(a) whether Government have acquired lands from farmers in the border